

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
(GANDHAR SHIPPING AND LOGISTICS PRIVATE LIMITED)

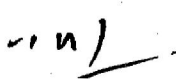
1.	NAME OF CORPORATE PERSON	GANDHAR SHIPPING AND LOGISTICS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	13/05/2010
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar Of Companies, Mumbai-I
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U61100MH2010PTC203142
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	DLH Park, 18th Floor, S. V. Road, Goregaon (West), Mumbai, Maharashtra, India, 400062
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	March 17, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. VINIT NAGAR 818, Shivalik Satyamev, Bopal-Ambli Cross Road, Bopal, Ahmedabad-380058 Email: ipvinitnagar@gmail.com Telephone No: 02717-416007 IP Registration No.: IBBI/IPA-002/IP-N01223/2023-2024/14297 AFA: AA2/14297/02/311226/204162
8.	LAST DATE FOR SUBMISSION OF CLAIMS	April 16, 2026

Notice is hereby given that Gandhar Shipping and Logistics Private Limited has commenced Voluntary Liquidation on **Tuesday, March 17, 2026**.

The Stakeholders of Gandhar Shipping and Logistics Private Limited are hereby called upon to submit a proof of their claims, on or before **Thursday, April 16, 2026**, to the Liquidator at his address mentioned against Item 7 of Form A.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Please note that, the submission of false or misleading proofs of claim shall attract penalties.


Vinit Nagar

Liquidator of Gandhar Shipping and Logistics Private Limited
IP Registration No.: IBBI/IPA-002/IP-N01223/2023-2024/14297

Date: Mumbai

Place: March 18, 2026

PUBLIC NOTICE
Issue this notice under instructions from my client Smt. Visalakshi Anantharaman, for Flat No. B/302, in Building No.14, on 3rd floor, admeasuring approx. 323 sq. ft. carpet area, in Chembur Jayalakshmi CHS Ltd., Subhash Nagar, Chembur (East), Mumbai-400 071, (hereinafter referred to as the 'SAID FLAT') for the following reason:

Mr. P. S. Anantharaman had got the said Flat No. 14-B/302, in redevelopment, in lieu of old Flat No.14/478 free of cost, vide an Allotment Letter dated 11.06.2007, issued by Chembur Jayalakshmi CHS Ltd. And said society has issued a Share Certificate No. 10 on 20.07.1981, with distinctive nos. from 46 to 50, last effective transferred in favour of Mr. P. S. Anantharaman, dated 7/12/2000 and he is the present member & owner of the said flat. Thereafter Mr. P. S. Anantharaman expired intestate on 04.02.2026 leaving behind his only legal heirs namely Sarada Subramaniam (mother), Visalakshi Anantharaman (wife) & Subasree Varun (married daughter), under the provisions of Hindu Succession Act, 1956 and now the said society is intending to transfer 100% share of deceased P. S. Anantharaman, jointly in favour of Visalakshi Anantharaman & Subasree Varun equally and for the same the other legal heir i.e. the mother of deceased has agreed to release her 33.34% share under the applicable provisions of law jointly in favour of Visalakshi Anantharaman & Subasree Varun by a register Deed of Release forever.

If any third person or party having any right, title, interest or adverse claim, he/she can write at the below mentioned address with documentary proof, of any claim or demand against the said flat within 14 days from the date of issue of this notice, failing which the said 100% shares in the said flat of the deceased will be effectively transferred equally in favour of Smt. Visalakshi Anantharaman & Mrs. Subasree Varun and thereafter no claim or demand will be entertained forever, which please be noted.

Sd/-
Date: 18.03.2026
Place: Mumbai
VAISHALI P. NAIK
Advocate, High Court Bombay
304, 3rd Floor, Andheri Shilpa Premises CS Ltd., Andheri (East), Mumbai-400069

PUBLIC NOTICE
TAKE NOTICE THAT my clients are intending to purchase from **MRS. KAMLESH OMPRAKASH KEDIA** all that Property mentioned in Schedule hereunder.

It is stated that Vendor's mother **MRS. CHANDRAKALA JUGALKISHORE BAJAJ**, (Since Deceased) was seized and possessed of the Said Property.

It is stated that **MRS. CHANDRAKALA JUGALKISHORE BAJAJ**, died intestate on 14.06.2011, and her HUSBAND MR. JUGAL KISHOR BAJAJ, expired on 06.12.2020, leaving behind two daughters, i.e. (1) MRS. RANI MAHESH AGARWAL, (2) MRS. KAMLESH OMPRAKASH KEDIA, as her only Legal Heirs and representatives as per Hindu Succession Act, upon which she was devolved at the time of her death.

Thereafter **MRS. RANI MAHESH AGARWAL**, have Released her inheritance rights title and interest in the Said Property, by Registered Release Dated 22nd Jan'y 2024, vide SR. No. BR/L-4-11317-2024, in favour of her sister MRS. KAMLESH OMPRAKASH KEDIA.

Any person/s, legal heirs, institutes, mortgagee, Banks, society etc having any claim or right in respect of the said property by way of inheritance, Legal Heirs, share, sale, mortgage, lease, lien, license, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 7 days from the date of publication of this notice of his/her/their such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on our clients.

SCHEDULE
Flat No. 08, 2nd floor, Building No. 1, "P" Unit, (Also Known as Flat No. P-1-B), The Deepnsad CHS Ltd., "P" Unit, Sunder Nagar, S.V. Road, Malad W, Mumbai - 400 064; adm about 603 sq. feet Carpet area, land bearing C.T.S. No 33/9 of Village Chincholi, Taluka- Borivali, MSD

Advocates for the client
ADV. RAJESH SHARMA
Shop no 2, Gupta Compound, Opp Registration office, OFF STN. ROAD, GOREGAON WEST, MUMBAI-400 104;
Place: MUMBAI Date: 18.03.2026

PUBLIC NOTICE
Notice is hereby given that my clients Devang Amrutlal Panchal and Mayank Pravinh Panchal (Cousin Brothers) of late Hiralkumar Natvarbhai Panchal, intends to sell the flat premises Flat No. 111, 1st Floor, admeasuring 340 Sq. Ft., Built-up, area in the building known as Jai Ram Niwas, Village - Tulji, Nallasopara (E), Palghar - 401209. The said flat is in the name of Late Hiralkumar Natvarbhai Panchal, who expired intestate on 02/12/2025. As stated, he was unmarried. His father Late Natvarbhai Panchal expired on 16/09/1995 and his mother has been missing since 15/01/1998 and is not in contact with family members. And as per law in absence of Class I legal heirs, the rights develop upon the legal heirs under Class II category. My clients being the closest surviving relatives and in possession, claims lawful rights, title and interest in the said property. All persons claiming any interest in the said flat, share by way of sale, lease, exchange, mortgage, lien, trust, easement, attachment or otherwise or however required to lodge their claim & interest together with the relevant documents in support thereof at the address mention hereunder within 14 days from the date of publication, failing which it shall be presume that there is no claim over the said flat.

Place: Virar
Date: 18/03/2026.
Sd/-
TIWARI LEGAL SOLUTION
02, Unique Vaibhav C.H.S. Ltd., Opp. Ulkash Small Finance Bank, Trupati Nagar Phase I, Virar (W), Palghar - 401303.

PUBLIC NOTICE
NOTICE is hereby issued on behalf of my client, **Mr. Vipin Kumar Dubé**, owner of Shop no. 2, Gr. Floor, in Neel Kutir Co-Op Housing Society Ltd., standing on Plot no. 133A in Shiravane Village (G.E.S.), Nerul Navi Mumbai, Tal. & Dist. Thane, herein after called the "**said Shop**" That the above property was originally assigned by M/s. Nikita Developers through its partner Mr. Basant Munot to M/s. Deepak & Sahil Engcon Pvt. Ltd. through its Director Mr. Deepak Kumar by way of Deed of Assignment dated 27/06/2013 bearing Document No. TNN/3/5653/2013, and thereafter the said property was sold to my client by way of Sale Deed dated 30/07/2021 bearing Document No. TNN/3/12204/2021; however, the original Deed of Assignment dated 27/06/2013 has been lost/misplaced by my Client and is not traceable despite diligent search, for which a missing complaint has been lodged at Vashi Police Station vide Lost Report No. qeQIARV5gc dated 16/03/2026.

If any person has any claim, right, title or objection gift, exchange, lien, etc. in respect of the said lost Original Deed of Assignment the same may be send within 7 days from the publication of this notice at my office address at: Office no. 1, Rahul Dream-B CHSL, Rahul Park, Bhayander (East), Thane 401105.
NEHA B. UPADHYAY
Advocate.
Place: Bhayandar Date: 18.03.26

Public Notice

NOTICE is hereby given on behalf of my client, **Mr. Ashok Kumar Parwani**, residing at Bhayandar (East), District Thane. My client is the owner of the residential premises described as **Flat No. 303/A, Sangeet Complex, Building No. 10, Jeshal Park, Bhayandar (East), District Thane - 401105**. The original Agreement for Sale dated 16/10/1990, executed between **M/s Harsiddh Corporation** (as the Developers/Builders) and **Mr. Arun Fatechand Agarwal** (as the original Purchaser) in respect of the said flat, has been lost/misplaced and is not traceable despite diligent search. Any person(s) having any claim, right, title, or interest in or to the said flat or the said missing document by way of sale, mortgage, charge, gift, lease, lien, inheritance, possession, or otherwise, is hereby required to make the same known in writing along with supporting documentary evidence to the undersigned at the address mentioned below within **14 days** from the date of publication hereof. If no such claim is received within the stipulated period, it shall be deemed that no such claim exists, or that the same has been waived and/or abandoned, and my client shall proceed to deal with the said property as the clear and marketable owner thereof.

PARWANI ASSOCIATES
Advocates & Legal Consultants
65, Old Oriental Bldg., 1st Floor, M.G. Road, Fort, Mumbai-400 001.
Mobile:- 7738797856

Place: Mumbai
Date: 18/03/2026

PUBLIC NOTICE

This is to inform the general public that the Original Share Certificate No. 16, bearing Distinctive Nos. 76 to 80 (representing 5 fully paid-up shares of ₹50 each), belonging to **Mr. Vijay Kumar Chopra and Mrs. Sunita Chopra**, members of the **Harmony Co-operative Housing Society Ltd.** having their address at **4-A Harmony, 4th Floor, Dr E Moses Rd, Worli Naka, Worli, Mumbai- 400018**, has been lost/ misplaced and is not traceable in spite of diligent search.

The Society hereby invites claims and objections from any claimant/ objector(s) for the issuance of the duplicate share certificate within a period of 14 (fourteen) days from the publication of this notice. Any such claims or objections must be submitted in writing, along with copies of documents and other proofs in support of the claims/ objections, to the Secretary of the Society.

If no claims/objections are received within the period prescribed above, the Society shall be free to issue a duplicate share certificate ("So Marked") in the manner provided under the bye-laws of the society. Any claims/objections, if received by the Society, shall be dealt with in the manner provided under the bye-laws of the society.

Date: 18/03/2026
Place: Mumbai

For and on behalf of
Harmony Co-operative Housing Society Ltd.
Sd/-
(Hon. Secretary)

M/s. Sahakar Global Limited. PUBLIC NOTICE

This is to inform the General Public that the Government of India, Department of Ministry of Environment, Forest and Climate Change, State Level Environment Impact Assessment Authority (SEIAA)- Maharashtra has granted Environmental Clearance vide EC Identification No. **EC25C3806MH5511305N** dated **15/03/2026** for Proposed Construction of Sahakar Global Logistics Park by Sahakar Global Limited on Plot Bearing S.No. 6/2/A, 6/2/B, 6/21/C, 6/22/C, 6/5, 6/6, 6/7, 56/10(PT), 103/6, 103/10(PT), 103/12/A, 120/1, 120/2, 120/3/A, 120/3/B, 120/4/A, 120/4/B, 120/5(PT), 120/10, 123/1, 123/2, 123/3/A, 123/3/B, 123/4, 123/5, 123/6/A, 123/7/A, 124/1(PT), 124/6, 126/1, 126/2(PT), 126/6/A, 126/6/B, 126/8, 129, 130 at Village Dohole, Taluka-Bhiwandi, District-Thane, Maharashtra. The copy of the clearance letter is available with-

- Chairman, SEIAA (Maharashtra), Mumbai.
- Secretary, MoEF & CC IA- Division MoEF & CC
- Member Secretary, Maharashtra Pollution Control Board, Mumbai
- Regional Office MoEF & CC, Nagpur
- District Collector, Thane.
- Commissioner, Bhiwandi-Nizampur Municipal Corporation, Thane.
- Regional Officer, Maharashtra Pollution Control Board, Kalyan.

May also be seen at official website of Ministry of Environment, Forest and Climate Changes at <https://parivesh.nic.in/>

PUBLIC NOTICE

IN THE COURT OF CITY CIVIL FOR GREATER BOMBAY
MISC. PETITION (ADOPTION) No. 330 OF 2025

Vivek Shyamrao Supe & Anr.Petitioners
Versus
Vilas Shyamrao Supe & Anr.Respondents
NOTICE is hereby given that the Petitioners abovenamed have filed the above mentioned Petition for adoption of child **Vivaan**

a) This Hon'ble court pleased to allow this Petition and to declare the Petitioners as the natural parents of the said minor son Master **Vivaan Vilas Supe** by granting necessary permission as contemplated under section 9(2) of the Hindu Adoption and Maintenance Act, 1956 to adopt the said minor Master **Vivaan Vilas Supe**. b) This Hon'ble court be pleased to declare that Mr. Vilas Shyamrao Supe and Mrs. Pooja Vilas Supe will cease to have any right on the said minor son Master **Vivaan Vilas Supe** shall be henceforth recognized as member of the Petitioners family with all legal consequences thereof. c) This Hon'ble court be pleased to direct the office of the registrar of the City Civil Court Bombay to issue separate Birth Certificate of the said minor child, showing that Petitioners as the parents of the said minor child. d) This Hon'ble court be pleased to grant leave to the Petitioners to apply to the Municipal authorities or any other authorities to issue birth certificate of the said minor child Master **Vivaan Vilas Supe** as **Vivaan Vivek Supe** and showing the Petitioners (Vivek Shyamrao Supe and Bharati Vivek Supe) as the parents of the said minor child Master **Vivaan**. e) The Petition may be made absolute with costs and ad interim reliefs may be granted. f) Such any other relief in the nature and circumstances of this case as the Hon'ble court deem and fit proper.

And any party having any objection thereto should inform to undersigned in writing before the Hon'ble Judge Shri C. S. Datt presiding in Court Room 4 on or before 4th April, 2026 at 11.00 a.m. with reason justifying the same after which such objections, if any be deemed to have been waived.

Given under my hand and the seal of this Hon'ble Court.

Dated this 5th day of March, 2026

Deputy Registrar
City Civil Court, Bombay.

This 5th day of March, 2026.
Sd/-
Neelam Kanaujia & Ashok R. Jaiswar
Advocate for the Petitioners
Mobile No. 8422954200.

NOTICE FOR LOSS OF SHARE CERTIFICATE

Share Certificate No. 59 of Flat No. 707, Beach King's Apartments CHS. Ltd., Juhu, Vile Parle (W), Mumbai - 400056. It's in the name of Mr. Kiran Dave, has been lost. Any person who finds the Certificate is requested to contact at the address given below within 15 days.

Date : 18/03/2026 Sd/-
Mr. Kiran Prataprai Dave
Parle (W), Mumbai - 400056.
Contact: +1 (347) 579-4784

CHANGE OF NAME

I, **M ESTHER ANTONY** (Existing Name of Spouse as per Service Records) spouse of **MICHAEL ANTONY AMALARAJ** (Name of Husband) resident of **B-201, Panchamrut Bldg. NL Complex, Anand Nagar, Dahisar (East), Mumbai-400 068** (Address) have changed my Name from **M ESTHER ANTONY** (Existing Name of Spouse as per Service Records) to **ESTHER MICHAEL ANTONY** (proposed/adopted New Name) vide Affidavit dated 16/03/26 (Date of the Affidavit in DDMMYY format at Mumbai (Place)

Public Notice

Notice is hereby given to the Public at large that my client **Mohanlal Fulchand Mutha (HUF)** has lost/misplaced the document titled as "**Agreement For Sale**" dated **16/03/2001**, bearing Reg. Sr. No. **837/2001** entered between **M/s. Shree Rajendra Developers and Smt. Sumittra Baderinarayan Vaishnav** which was about the Flat No. **301**, on the 3rd Floor of **A-Wing in Green Park Co-op Housing Society Ltd., & bearing M.H. No. 504/19, Kasar Ali;** being, lying and situate in **Kasar Ali area of Town Bhiwandi, Taluka Bhiwandi, Dist. Thane** and admeasuring about **75.37 Sq. Mtrs.**; Any person finding the above mentioned document is requested to hand over / Send us or intimate the same on our below mentioned address. **All All Persons having any claim, right, title or interest in the said Flat are hereby requested to make the same known in writing with supportive proofs to the undersigned at our below mentioned office address, within 14 (Fourteen) days from the date of publication of this notice, failing which the said Flat would be deemed to be free from any encumbrances and any objections from any relevant persons shall be considered as waived, null and void.**

Office: - 493, Kasar Ali, Anand Sagar, 1st Floor, Bhiwandi, Dist. Thane. Sd/-
Adv. Suresh M. Jain

N THE PUBLIC TRUSTS REGISTRATION OFFICE GREATER MUMBAI REGION, MUMBAI

Dharamdaya Ayukta Bhavan, 1st floor, Sasmira Building, Sasmira Road, Worli, Mumbai-400030

PUBLIC NOTICE OF INQUIRY

Change Report No. **ACC/ VII/ 8822/ 2025**
Filed by **Vadilal K. Kubadia**
In the matter of "**Shri Kutch Vagad Satchovisi Jain Mandal**"
P.T.R. No. **F-16360** (Mum)

All concerned having interest
Whereas the above reporting trustee of the above trust has filed a Change Report u/s. 22 of the Maharashtra Public Trusts Act, 1950 for bringing the below described property on the record of the above-named trust and an inquiry is to be made by the Hon'ble Assistant Charity Commissioner - VII, Greater Mumbai Region, Mumbai, Viz.
1) Whether this property is the property of the trust? And could it be registered in the trust's name?
Description of the property:
Interest in five, fully paid-up shares of Rs. 50/- each embodied in the share certificate no. 004/54 distinctive nos. 28 to 30 and flat no. B-5 on the ground floor having carpet area 487 sq. Ft. Of the Onkar Co-operative Housing Society Ltd. Reg. No. BOM/WG-NHSG/TC 5751 year 92-93 situated at Jakhadevi Chowk, Gokhale Road (South), Dadar, Mumbai - 400 028 constructed in the year 1979-80 on the C.T.S. No. 1262 of Lower Parel division, Mumbai.
Value of property at the time of purchase is. Rs.18,00,000/- (Rupees Eighteen Lakh Only).
This is to call upon you to submit your objections and any evidences if any, at the above office address within 30 days from the date of publication of this notice in written. If no objections are received within the stipulated time, then further inquiry would be completed and necessary orders will be passed.
Given under my hand and seal of the Hon'ble Joint Charity Commissioner Greater Mumbai Region, Mumbai.
This 13th day of March 2026

Sd/-
Superintendent-J
Public Trusts Registration Office,
Greater Mumbai Registration, Mumbai

DCB Bank Limited
Retail Asset Collection Department- 1st Floor, Huma Mall, L.B.S. Marg, Kanjur Marg (West), Mumbai - 400078.

DCB BANK

APPENDIX - IV [Rule 8(1)] Possession Notice (Immovable Property)
The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's and Guarantors) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.
The borrower and Co-Borrower and Guarantors having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken Physical possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on the possession dates mentioned in the table.
The Borrowers, Co-Borrowers and Guarantors in particular and the public in general is hereby cautioned not to deal with the properties (Description of the immovable Property) and any dealings with the properties will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.
The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

1	Physical possession dated - 13th March, 2026
Demand Notice Dated	22/11/2023
Name of Borrower(S) and (Co-borrower(S))	1. Raju Khandu Thakur 2. Swapnil Raju Thakur 3. Manjula Raju Thakur
Loan Account No.	DRHLANE00589025
Total Outstanding Amount	Rs. 37,66,528.00/- (Rupees Thirty-Seven Lakh Sixty-Six Thousand Five Hundred Twenty-Eight Only) as on 22/11/2023 with further interest thereon till payment/realization.
Description of The Immovable Property	All that piece and parcel of Flat Bearing No. 504, 5 th Floor, A Wing building known as "Manjiri Heights", Survey No. 185, Hissa No. 1, Village Badlapur, Tal Ambernath Dist Thane West - 421503. (The Secured Assets)
2	Physical possession dated - 13th March, 2026
Demand Notice Dated	06/11/2024
Name of Borrower(S) and (Co-borrower(S))	1. Mrs. Afrin Ansari 2. Mr. Aslam Ansari
Loan Account No.	DRHLMUC00583185
Total Outstanding Amount	Rs. 29,92,785/- (Rupees Twenty-Nine Lakh Ninety-Two Thousand Seven Hundred Eighty-Five Only) as on 6 th November, 2024 with further interest thereon till payment/realization.
Description of The Immovable Property	All The Piece & Parcel of Flat No. 303 Admeasuring 732 Sq Ft On Third Floor In Building Known As Salma Apartment being Constructed On Survey No. 30 Hissa No. 5 CTS 4403/2 Situated At Mouje Bhiwandi Dist: Thane. (The Secured Assets)

Date: 18/03/2026
Place: Thane
Sd/-
Authorised Officer
DCB Bank Ltd.

PUBLIC NOTICE

A public notice is hereby given, that my client **HEENA M. PANCHAL**, is absolute Owner of Flat No. 104, 1ST Floor, Wing H, admeasuring 35.60 Square Meters (inclusive balconies & cupboard) (Carpet Area) and along with exclusive but limited right to use 5.37 Square Meter of (Usable carpet area), Building known as "BROOKLYN PARK", in "EKTA PARKSVILLE", Society Known as "BROOKLYN PARK A TO I WING (9 WINGS) CHSL", bearing Registration No. PLR / VSI / HSG / (TC) / 2141 / 2023, Dated 07/11/2023, lying being and situated at Constructed on N.A. Land bearing Survey No. 14 (438), Hissa No. 1, 4.31,32, 69(173), Hissa No. 1,2,3,6, 70 (174), Hissa No. 3,6, 71(173) Hissa No. 4, Ekta Parkville Homes Pvt. Ltd., Narangi Bypass Road, Opp. Global City, Village-Dongare, Virar (West), Taluka Vashi, Dist: Palghar, Pin No. 401303, (within the Area of Sub Registrar at Vasai No.1 to 6 Virar (herein after for brevity's sake collectively referred to as "The said Flat").
The said property actually belongs to Late **MINAXI M. PANCHAL & HEENA M. PANCHAL** and they have purchased from (Developer) i.e. Ekta Parkville Homes Pvt. Ltd., duly registered at Vasai-5 bearing Recpt. No. 1322 and Document No. 1135/2017, dated 03/03/2017.

AND WHEREAS, the said Late **MINAXI M. PANCHAL** died intestate on 22.11.2018, leaving behind her 1] **HEENA M. PANCHAL** (Daughter of deceased), 2] **MR. HARSHAD M. PANCHAL** (son of deceased) & 3] **MR. JIGAR M. PANCHAL** (son of deceased) and her husband is already died on 10/04/1994.

AND WHEREAS, 1] **MR. HARSHAD M. PANCHAL** (son of deceased) & 2] **MR. JIGAR M. PANCHAL** (son of deceased), have given their AFFIDAVIT, NOC CONSENT of legal heir to **HEENA M. PANCHAL** (Daughter of deceased) of their shares to transfer of the above Flat of **LATE MINAXI M. PANCHAL** of 50% Shares. And **HEENA M. PANCHAL** is the already Co-Owner of the said Flat.

After death of **LATE MINAXI M. PANCHAL, HEENA M. PANCHAL** (Daughter of deceased) has given her consent to the said society to transfer her undivided rights, title, interests of (50 % shares) of **LATE MINAXI M. PANCHAL** in favor of **HEENA M. PANCHAL** and accordingly the said society has started to transfer the said Flat & her shares on the name of **HEENA M. PANCHAL** (Daughter of deceased).
Now, **HEENA M. PANCHAL** (Daughter of deceased) is absolute owner of 100% shares of the above said Flat.

By virtue of Law of inheritance and The Hindu succession Act 1956, my client **HEENA M. PANCHAL** (Daughter of deceased) (son) (100% shares) has become absolute owner of the said Property who is entitled to succeed the estate of deceased. Whoever has any kind of right, title, interest, lien, loan, other any person rights and shares in the aforesaid Flat, shall come forward with their genuine objection along with certified copy of the documents to support her/his/their claim within 15 days from the issue of this Notice and contact to me at the below mentioned address. Otherwise it shall be deemed and presumed that my client is entitled to inherit the aforesaid Flat, and all future correspondence shall come in effect in my client favour. And no claim shall be entertained after the expiry of this Notice period.

Sd/-
M. M. SHAH (Advocate High Court)
Shop No. 4, D Wing, Siddrutt Garden K Area, Near Blue Pearl Building, Near Club One, Global City, Narangi Bye-Pass Road, Virar (West), 401303
Mobile No. 8805007866 / 8668786497
Date : 18.03.2026
Place : Mumbai

BEFORE THE ASSISTANT CHARITY COMMISSIONER-VII, THE PUBLIC TRUSTS REGISTRATION OFFICE, GREATER MUMBAI REGION, MUMBAI
Dharamdaya Ayukta Bhavan, 1st floor, Sasmira Building, Sasmira Road, Worli, Mumbai-400030
PUBLIC NOTICE OF INQUIRY
Change Report No. **ACC/ VII/ 8675/ 2025**
Filed by **Vadilal K. Kubadia**
In the matter of "**Shri Kutch Vagad Satchovisi Jain Mandal**"
P.T.R. No. **F-16360** (Mum)

All concerned having interest
Whereas the above reporting trustee of the above trust has filed a Change Report u/s. 22 of the Maharashtra Public Trusts Act, 1950 for bringing the below described property on the record of the above-named trust and an inquiry is to be made by the Hon'ble Assistant Charity Commissioner - VII, Greater Mumbai Region, Mumbai, Viz.
1) Whether this property is the property of the trust? And could it be registered in the trust's name?

Description of the property:
he Land Situated Within the limits of Village Samkhiyari, Taluka Bhachau, District Kutch, State of Gujarat, bearing Survey No. 85/1/P/1, has been converted to non-agricultural use for residential purposes. Residential plots have been carved out on the said non-agricultural land, which is known by the name "Shri Kalapuram Jain Society" Out of the said non-agricultural land, one plot, more Specifically identified as Plot No. 19, admeasuring 2,272.90 square meters (equivalent to 2,719.00 square yards), is in the possession, ownership, and enjoyment of the executant.
Value of the property at the time of Purchase is. Rs. 10,00,000/- (Rupees Ten Lakhs Only).

This is to call upon you to submit your objections and any evidences if any, at the above office address within 30 days from the date of publication of this notice in written. If no objections are received within the stipulated time, then further inquiry would be completed and necessary orders will be passed.
Given under my hand and seal of the Hon'ble Joint Charity Commissioner Greater Mumbai Region, Mumbai.
This 13th day of March 2026

Sd/-
Superintendent-J
Public Trusts Registration Office,
Greater Mumbai Registration, Mumbai

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF (GANDHAR SHIPPING AND LOGISTICS PRIVATE LIMITED)	
1. NAME OF CORPORATE PERSON	GANDHAR SHIPPING AND LOGISTICS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	13/05/2010
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar Of Companies, Mumbai-I
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U61100MH2010PTC203142
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	DLH Park, 18th Floor, S. V. Road, Goregaon (West), Mumbai, Maharashtra, India, 400072
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	March 17, 2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. VINIT NAGAR 818, Shivalki Satyamev, Bopal-Ambli Cross Road, Bopal, Ahmedabad-380058 Email: vpinitnagar@gmail.com Telephone No. 02717-416007 IP Registration No.: IBSBI/PA-002/IP-NI01223/2023-2024/14297 AFA: AA2/14297/02311226/204162
8. LAST DATE FOR SUBMISSION OF CLAIMS	April 16, 2026
Notice is hereby given that Gandhar Shipping and Logistics Private Limited has commenced Voluntary Liquidation on Tuesday, March 17, 2026 . The Stakeholders of Gandhar Shipping and Logistics Private Limited are hereby called upon to submit a proof of their claims, on or before Thursday, April 16, 2026 , to the Liquidator at his address mentioned against Item 7 of Form A. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Please note that, the submission of false or misleading proofs of claim shall attract penalties. Sd/- Vinit Nagar Date: March 18, 2026 Liquidator of Gandhar Shipping and Logistics Private Limited Place: Mumbai IP Registration No.: IBSBI/PA-002/IP-NI01223/2023-2024/14297	

Thane Bharat Sahakari Bank Ltd. (Scheduled Bank)
Kalyan Branch, Ground Floor, Jeevashri Apartment, Agra Road, Shivaji Chowk, Kalyan (WJ)-421301
Tel. no. - 9821728509 / 9167232527

NOTICE FOR SALE OF GOLD ORNAMENTS

The notices to below mentioned borrowers have been issued to pay their outstanding amounts towards the facility against Gold ornaments availed by them from the Bank. The Borrowers are hereby called upon to pay the entire outstanding dues of their loan accounts within seven days including date of publication of this notice, or else bank will auction the gold ornaments in public at large on 30/03/2026 at 11.30 A.M. at the address mentioned above. The amount recovered through public auction will be deposited towards principal, interest and other charges.

Sr. No.	Name of Borrower	Gold Loan A/c. No.	Gross Weight (in grams)	Loan Amount O/s as on 16/03/2026
1	M/s. Tatyaram Enterprises	9-2446-89	642.600	21,83,115.00
2	M/s. Jyoti Enterprises	9-2446-92	605.800	23,49,680.00
3	M/s. Pravin Enterprises	9-2446-90	669.000	24,11,290.00
4	M/s. Navya Enterprises	9-2446-84	583.300	12,47,207.00
5	M/s. Shree Ram Consultancy	9-2446-86	725.800	8,31,775.00
6	M/s. Pravin Enterprises	9-2446-87	591.800	21,85,404.00

